

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A. No.60/484/2018**

**Date of decision: 04.05.2018**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

Ravinder Nath son of Sh. Nikki Nand, age 60 years, R/o New Mansa Devi Nagar, Street No.4, Ward No.48, Post Office Satnam Pura, Phagwara, District Kapurthala.

(Group-C)

**...APPLICANT  
VERSUS**

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur.

**...RESPONDENTS**

**PRESENT:** Sh. D.R. Sharma, counsel for the applicant.

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

1. Present O.A. has been filed seeking the following relief:
  - "(ii) Declare that the non-action on the part of the respondents to arrange Overtime Allowance for the extra hour performed by the applicant beyond the roster duty hours for the period mentioned in Annexure A-4 is arbitrary, discriminatory, contrary to law and hence unconstitutional.
  - (iii). Direct the respondents to arrange payment of overtime allowance for the extra hours performed by the applicant beyond the roster duty hours for the period mentioned in Annexure A-4 forthwith after due verification.
  - (iii) Director the respondents to pay interest @9% per annum on the delayed payment of overtime allowance to be calculated at least with effect from 2011 till the date of full and final settlement of the same."

2. Heard Sh. Sharma, who submitted that applicant is entitled to OTA amounting to Rs.5,56,162/- for the period mentioned in annexure A-4, whereas respondents have only released an amount of Rs.1,02,187/- on 09.02.2018 without specifying any details and the period for which payment has been made. Though the applicant stated to have submitted representation prior to date when respondents released amount but subsequently no reply has been given by the respondents for not accepting his request. In the absence of reply from respondents, this petition cannot be entertained at this stage, therefore, the same is disposed of with a direction to respondents to inform the applicant by passing a reasoned and speaking order explaining as to how they have paid a sum of Rs.1,02,184/- against the claim of the applicant amounting to Rs.5,46,337/-. Order so passed be communicated to the applicant within a period of one month from the date of receipt of a certified copy of this order.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 04.05.2018.

Place: Chandigarh.

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